

FORM-VI

(See section 12(3) of the Maharashtra Settlement of Arrears of Tax,
Interest, Penalty or Late Fee Ordinance, 2019)

APPLICATION FOR RECTIFICATION OF MISTAKES

To

Subject: Application under sub-section (3) of section 12 of Maharashtra
Settlement of Arrears of Tax, Interest, Penalty or Late Fee Ordinance,
2019 for rectification of the mistake.

Sir/Madam,

I / We, the undersigned, herewith apply for rectification of the mistake.
The details are as follows.

Name of the Applicant	M/s.
R-C. No. under relevant Act.	
Relevant Act.	
Address of the place of business	
Order passed by	
Date and No. Order of settlement u/s 12 (1) of the Ordinance.	
The quantum of relief from arrears sought.	
Brief narration of the ground on which the rectification is sought.	

I / We, request you to consider the above mentioned facts and pass the
necessary rectification order.

Place:

Yours Faithfully,

Date:

Name and Signature: